NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

117. IA/1792/2024 C.P. (IB)/411(MB)2021

**IN THE MATTER OF**

Punjab & Maharashtra co-operative bank ltd … Petitioner

Vs

Shah Steel Impex Private Limited … Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 21.05.2024**

CORAM:

SHRI K. R. SAJI KUMAR
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**
For the Applicant:

For the Respondent:

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**ORDER**

**IA/1792/2024**- This is an Application filed for exclusion for the period of CIRP from 12th May 2023 to 8th January 2024 i.e., 241 days. In view of the submissions made, the IA is **allowed** and **disposed of.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
K. R. SAJI KUMAR
Member(Judicial)

/Ziyaul/